

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

Date of hearing : 26.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi , Member

Petitioner : Bhushan Power and Steel Limited

Respondents : GRIDCO Limited and others

Parties present : Shri Sanjay Sen, Senior Advocate, BPSL
Shri Rajiv Yadav, Advocate, BPSL
Shri R.K. Mehta, Advocate, GRIDCO
Shri R.B. Sharma, Advocate, OPTCL
Shri Shyam Kejriwal, ERPC

Record of Proceedings

Learned counsel for SLDC, Odisha submitted that in the meeting held on 5.1.2015 at ERPC, Kolkata, it was decided that SLDC, Odisha would scrutinize and analysis the time block-wise data of BPSL`s injection (schedule and actual) and establish and certify gaming, if any and submit the report to the Commission. Learned counsel sought time to submit the report on gaming by BPSL.

2. Learned counsel for GRIDCO requested for time to file response to the report after it is filed by SLDC, Odisha.

3. Learned senior counsel for the petitioner submitted that as per the Commission`s regulations, gaming is not applicable to short term transactions.

4. After hearing the learned senior counsel and learned counsels for the parties, the Commission directed SLDC, Odisha to submit the report by 5.3.2015 with an advance copy to the petitioner and GRIDCO who may file their response by 10.3.2015.

5. The Commission directed that due date of filing the report and response should be strictly complied with.

6. The Commission directed to list the matter for hearing on 12.3.2015 at 2.30 P.M. The Commission observed that request for adjournment shall not be entertained on the ground that the report has not been submitted or response of the petitioner and GRIDCO on the report is not furnished.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**